

ITEM NO.32

Court 1 (Video Conferencing)

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Writ Petition (Civil) No. 147/2022

VISHAL TIWARI

Petitioner(s)

VERSUS

UNION OF INDIA

Respondent(s)

(FOR ADMISSION and IA No.31572/2022-EXEMPTION FROM FILING AFFIDAVIT  
and IA No.31567/2022-PERMISSION TO APPEAR AND ARGUE IN PERSON )

Date : 04-03-2022 This petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE  
HON'BLE MR. JUSTICE A.S. BOPANNA  
HON'BLE MS. JUSTICE HIMA KOHLI

For Petitioner(s) Mr. Vishal Tiwari,  
Petitioner-in-person

For Respondent(s) Mr. K.K. Venugopal,  
Attorney General for India

UPON hearing the counsel the Court made the following  
O R D E R

Application for permission to appear and argue in person  
is allowed.

Heard petitioner-in-person and learned Attorney General  
appearing on behalf of the Union of India at length.

Matter is adjourned for a week.

(RAJNI MUKHI)  
COURT MASTER (SH)

(R.S. NARAYANAN)  
COURT MASTER (NSH)